

ITEM NO.62

COURT NO.7

SECTION X

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Writ Petition(s)(Civil) No(s). 461/2025

KIRAN A.R (DISPOSED OF AS WITHDRAWN VIDE
HONBLE COURT ORDER DATED 18.09.2025) & ORS.

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

(IA No. 114812/2025 - EX-PARTE AD-INTERIM RELIEF)

Date : 06-10-2025 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE PAMIDIGHANTAM SRI NARASIMHA
HON'BLE MR. JUSTICE ATUL S. CHANDURKAR

For Petitioner(s) : Ms. Indira Jaising, Sr. Adv.
Mr. Paras Nath Singh, AOR
Mr. Rohin Bhatt, Adv.
Mr. Harshit Anand, Adv.
Mr. Rajagopalan R., Adv.
Mr. Sadeeq Sherwani, Adv.
Ms. Panistha Bhatt, Adv.

For Respondent(s) : Ms. Archana Pathak Dave, A.S.G.
Mr. Kamal Digpaul, Adv.
Mr. Digvijay Dam, Adv.
Mr. Sarthak Karol, Adv.
Ms. Pankhuri Shrivastava, Adv.
Mr. Sudarshan Lamba, AOR

Mr. Mrinal Kumar Sharma, AOR
Mr. Sunil J Mathews, Adv.
Ms. Jyoti Chib, Adv.
Mr. Samanwaya Rautray, Adv.

Mr. Gaurav Sharma, Sr. Adv.
Mr. Prateek Bhatia, AOR
Mr. Dhawal Mohan, Adv.
Mr. Paranjay Tripathi, Adv.

Mrs. Archana Pathak Dave, A.S.G.
Mr. Kamal Digpaul, Adv.
Mr. Digvijay Dam, Adv.
Mr. Sarthak Karol, Adv.
Mr. Raghvendra Shukla, Adv.
Dr. N. Visakamurthy, AOR

Mr. Rajan Kumar Chourasia, Adv.
Ms. Nidhi Jaswal, AOR

Mr. Guntur Pramod Kumar, AOR
Ms. Prerna Singh, Adv.
Mr. Gautam Bhatia, Adv.
Mr. Dhananjay Dutta Shrimali, Adv.

Ms. Disha Singh, AOR
Ms. Eliza Barr, Adv.

Mr. Manish Kumar, AOR
Mr. Kumar Saurav, Adv.

Ms. Swati Ghildiyal, AOR
Ms. Neha Singh, Adv.

Mr. Alok Sangwan, A.A.G.
Mr. Samar Vijay Singh, AOR
Mr. Sumit Kumar Sharma, Adv.
Mr. Rajat Sangwan, Adv.
Mr. Shikhar Narwal, Adv.
Ms. Sabarni Som, Adv.
Mr. Ramendra Nath Makhal, Adv.
Mr. Gaj Singh, Adv.
Ms. Aarti Harish Bhandari, Adv.
Ms. Soumyadeep Chatterjee, Adv.
Ms. Divya Sharma, Adv.

Mr. Vaibhav Srivastava, A.A.G.
Ms. Sugandha Anand, AOR
Mr. Bhargava Ravikumar, Adv.

Mr. Rushab Aggrwal, Adv.
Mr. Pashupathi Nath Razdan, AOR

Mr. Naveen Sharma, AOR
Mrs. Swati Bhushan Sharma, Adv.
Mr. S.k. Sharma, Adv.
Mr. Payal Gola, Adv.

Mr. Nishe Rajen Shonker, AOR
Mrs. Anu K Joy, Adv.
Mr. Alim Anvar, Adv.
Mrs. Devika A.l., Adv.
Mr. Santhosh K, Adv.

Mr. Omkar Deshpande, Adv.
Mr. Siddharth Dharmadhikari, Adv.
Mr. Aaditya Aniruddha Pande, AOR
Mr. Shrirang B. Varma, Adv.

Mr. Lenin Singh Hijam, Adv. General
 Mr. Pukhrambam Ramesh Kumar, AOR
 Mr. Karun Sharma, Adv.
 Ms. Anupama Ngangom, Adv.
 Ms. Rajkumari Divyasana, Adv.

Mr. Milind Kumar, AOR

Ms. Baani Khanna, AOR
 Mr. Robin Singh, Adv.
 Mr. Kapil Balwani, Adv.

Mr. Santosh Kumar Yadav, Adv.
 Mr. Sravan Kumar Karanam, AOR
 Mr. Kumar Nikhil, Adv.
 Ms. M. Harshini, Adv.

Mr. Chinmoy Pradip Sharma, A.A.G.
 Mr. Shuvodeep Roy, AOR
 Mr. Deepayan Dutta, Adv.
 Mr. Saurabh Tripathi, Adv.
 Mr. Irfan Hasieb, Adv.

Mr. Sarvesh Singh Baghel, AOR

Mr. Bhuvan Kapoor, Adv.
 Mr. Varun Chugh, Adv.
 Mr. Mukesh Kumar Verma, Adv.
 Mr. Krishna Kant Dubey, Adv.
 Indira Bhakar, Adv.
 Mr. Shreekant Neelappa Terdal, AOR

UPON hearing the counsel the Court made the following
 O R D E R

1. Ms. Archana Pathak Dave, learned Additional Solicitor General, shall inform us about the scope of proceedings in Contempt Petition (C) No. 952 of 2023 [Kamlesh Vs. Nitesh Chandra]. If the issues arising in the present writ petition and the contempt petition are one and the same, we will direct these writ petitions to be posted along with the pending contempt case.
2. Ms. Archana Pathak Dave, learned ASG, submits that the requisite affidavits have not been filed by some States.

3. State Governments shall file their respective affidavit(s) indicating the time within which, the Judgment of this Court in *National Legal Services Authority Vs. Union of India*, reported in (2014) 5 SCC 438, is translated into action by framing necessary Rules for admission to educational institutions.

4. Post after three weeks.

(JAYANT KUMAR ARORA)
ASTT. REGISTRAR-cum-PS

(NIDHI WASON)
COURT MASTER